

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 34/TL/2024**

Subject : Petition under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of transmission license to Neemrana II Kotputli Transmission Limited.

Petitioner : Neemrana II Kotputli Transmission Limited (N2KTL)

Respondent : Central Transmission Utility of India Ltd And Anr.

**Petition No. 33/AT/2024**

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the transmission system to be implemented by Neemrana II Kotputli Transmission Limited.

Petitioner : Neemrana II Kotputli Transmission Limited (N2KTL)

Respondent : Central Transmission Utility of India Ltd And Anr.

Date of Hearing : **6.3.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri Gaurav Dudeja, Advocate for the Petitioner  
Shri Siddharth Sharma, CTUIL

**Record of Proceedings**

The learned counsel for the Petitioner submitted that the present Petitions had been filed seeking adoption of the transmission charges for the "Transmission System for Evacuation of Power from Rajasthan REZ Ph-IV (Part 1) (Bikaner Complex): PART B ("the Project)" discovered through the competitive bidding process and for the grant of a transmission licence for the implementation of the Project. He further submitted that pursuant to being declared as a successful bidder in a tariff based competitive bidding process, 'Sterlite Grid 32 Limited acquired the Petitioner company on 27.12.2023. Learned counsel for the Petitioner requested that the transmission charges be adopted and notice be issued under Section 15(5) of the Electricity Act, 2003 inviting the comments of the general public.

2. The representative of CTUIL submitted that CTUIL has issued recommendations for the grant of a transmission licence to the Petitioner company. He further submitted that there is no mismatch in the present case.

3. After considering the submissions of the learned counsel for the Petitioner and the CTUIL, the Commission ordered as under:

(a) Admit.

(b) Respondents to file their respective replies within a week with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

4. Subject to the above, the Commission reserved the matters for order.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**